

(c) if so, the reasons and justification for prescribing the minimum height as 167 cms. for recruitment to CISF;

(d) whether the Government propose to reduce this minimum height to some extent;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Keeping in view the operational requirement of CISF which is a Para-military Force, the minimum height prescribed for the post of Assistant Sub-Inspector, Head Constable (Driver) and Constable in which direct recruitment is made is kept as 167 cms. However, minimum height of 160 cms. is admissible in the case of Hillmen, Tribesmen & Adivasis. In the case of Sub-Inspectors, the minimum height prescribed is 167.5 Cms., and 165 Cms. is admissible in the case of Hillmen, Tribesmen and Adivasis. These measurements apply in all regions of the country including Maharashtra.

(d) to (f). There is no proposal to reduce the prescribed minimum height further, keeping in view the operational requirements of CISF.

Displaced Persons from the Erstwhile East Pakistan

4435. SHRI KABINDRA PURKAYASTHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the displaced persons from the erstwhile East Pakistan and the present Bangladesh were given settlement under I.T.A. scheme by the then Relief

and Rehabilitation Department of the Union Government in various parts of the country, particularly in Assam;

(b) whether the Government are aware that those persons settled long ago have not yet got pattas of their land; and

(c) if so, the corrective measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Displaced persons from erstwhile East Pakistan who migrated to India from the time of partition till 1958 and again from 1.1.64 to 25.3.71 were rehabilitated in various States, including Assam under the pattern Scheme of the Government.

(b) Yes, Sir. However, rehabilitation schemes are executed by the State Governments who are responsible for allotment of land for agricultural and homestead purposes and grant of ownership rights thereof.

(c) Government of India have already requested the State Governments including Government of Assam to grant ownership rights to eligible families.

Upgradation of Hospitals

1436. SHRI PROBIN DEKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Assam has submitted any proposal to the Union Government for the upgradation of the Secondary level hospitals in the State;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c). Yes, Sir. A preliminary project proposal to augment the existing Health Care facilities, specially, in the area of Trauma care, Cancer control and Tuberculosis has been received from the State Government of Assam and has been recommended to the Ministry of Finance for posing for financial assistance to the European Community.

[Translation]

Coal Projects

4437. SHRI GUMAN MAL
LODHA:
SHRI NITISH KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether till March, 1994 several projects relating to coal production were

being constructed with the financial assistance of foreign financial institutions;

(b) if so, the names of such projects;

(c) whether delay in construction of some of these projects resulted in non-utilisation/cancellation of financial assistance provided by such institutions;

(d) if so, the amount of financial assistance cancelled by such institutions which were approved;

(e) the total amount of financial assistance sanctioned by foreign financial institutions upto March, 1994 and the total amount utilised out of it; and

(f) the amount paid as 'Commitment charge' by the Government for unutilised amount during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Yes, Sir.

(b) The details of on-going projects, collaborating country/agency; total amount of loan/credit sanctioned and utilisation status upto March, 1994 is given below:

Sl. No.	Name of the Project/ Company	Capacity (mty)	Collaborating Country/ Agency	Total Credit/ loan in donor currency (in millions)	Total Aid utilisation upto 3/94 in Donor Currency (millions)
1.	Rajmahal-OC (ECL)	10.5	Canada	166.00	155.300
2.	Kottadih-UG (ECL)	1.38	France	215.562	189.763
3.	Sonepur Bazari-OC (ECL)	3.00	World Bank	97.86	59.765